

F. No. J-11/2/2018-Judicial
Government of India
Ministry of Law and Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi,
Dated 29th August, 2019

ORDER

The President is pleased to accept the resignations of Shri Hevendra Kumar, Advocate who figure as Standing Government Counsel as mentioned under column III and with effect from the date as mentioned under column-V in table 'A' below, consequently, his name occurring in this Department's Order as mentioned under column-IV in table 'A', stands deleted:

Table 'A'

Name of Advocate (S/Shri)	Name of Court & Category of Panel	Detail of concerned order of empanelment	Date of acceptance of resignation (w.e.f.)
II	III	IV	
Hevendra Kumar	Standing Govt. Counsel for District & Subordinate Courts, Aligarh (UP)	J-11015/1/2016-Judicial dated 28.12.2016	Date of this order

2. Hindi version of this order will follow.



(S. R. Mishra)
Additional Secretary

Copy for information to:

1. PS to MLJ/ PS to Law Secretary/PS to Legislative Secretary.
2. Shri Gyan Prakash, Asst. SGI, Allahabad High Court, Allahabad.
3. Shri Hevendra Kumar, Advocate, R/o 2/53, New Begum Bagh, District Aligarh (U.P.)
4. The Cash (LA) Section to stop the retainership fee to Shri Hevendra Kumar, Advocate (ex- Standing Govt. Counsel), with effect from the date of this order.
5. The Pay & Accounts Office, Department of Legal Affairs, New Delhi.
6. To be uploaded on website of this Department i.e. www.legalaffairs.gov.in under tab 'Judicial Section' in the link 'List of empanelled Counsel'.
7. Hindi Section, Department of Legal Affairs, for translation of this order.
8. Guard File with 5 spare copies.


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